

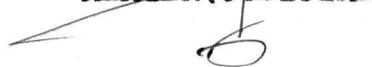
Order dated 1.11.2004

None appeared for the applicant nor did the applicant appear in person when called. However, Shri U.B. Mohapatra, learned Senior Standing Counsel was present and heard. On an earlier occasion on 11.5.2004 when the matter was called for hearing neither the applicant in person nor his counsel had appeared, as a result of which the interim order passed in this O.A. stood vacated. However, on a Misc. Application No.552/04 filed by the applicant the prayer for recalling our order dated 11.5.04 was taken up for consideration. In consideration of the facts and circumstances and also the unconditional apology tendered by the learned counsel for the applicant for his non-appearance on 11.5.2004, the order vacating the stay was recalled and the matter was posted for hearing. Thereafter on 9.9.2004, the learned counsel for the applicant being on accommodation, the matter was posted to this day for hearing.

In the above backgrounds, it is apparent that the applicant is no more interested in pursuing the matter any further. In view of this, the O.A. is dismissed for default.

Inform the parties.


VICE-CHAIRMAN


MEMBER (JUDICIAL)